

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3491
TO BE ANSWERED ON AUGUST 10, 2023**

REGISTRATION OF PROJECTS UNDER RERA

NO. 3491. SHRI ASHOK KUMAR RAWAT:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is mandatory to get all the construction projects registered with Real Estate Regulatory Authority (RERA) except those construction projects having the area up to 5000 sq. ft or size up to eight apartments;**
- (b) whether the house construction agencies functioning in the various States of the country especially in Kanpur, Uttar Pradesh are registered as per the provisions of RERA; and**
- (c) If so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a)to(c): As per section 3 of the Real Estate (Regulation and Development) Act, 2016 [RERA], it is mandatory for Promoter to get its real estate project registered (upto 500 square meters or upto 8 apartments) with the Real Estate Regulatory Authority of State/Union Territory before advertising, marketing, booking, selling etc. If any promoter contravenes the provisions of Section 3, he shall be liable to a penalty which may extend upto ten per cent. of the estimated cost of the real estate project as determined by the Regulatory Authority.

As per provisions of the RERA, the Real Estate Regulatory Authority of the concerned State/Union Territory is required to publish and maintain a website of records for public viewing of relevant details of all real estate projects for which registration has been given.

The details of real estate projects registered under RERA in the State of Uttar Pradesh are available on the website of Uttar Pradesh Real Estate Regulatory Authority i.e. <https://www.up-rera.in/projects>
